

(b) if so, whether Court decision has been debarred; and

(c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) and (c). Do not arise.

Warning to Air France for aiding in smuggling out prohibited goods

2708. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether Air France has been punished for aiding and abetting smuggling out prohibited goods;

(b) if so, details thereof;

(c) whether it has been warned adequately; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b). Yes, Sir. Acting on information, officers of the Customs Preventive Branch of the Delhi Central Excise Collectrate seized 48 packages containing skins of reptiles and wild animals while they were being attempted to be clandestinely loaded on board an outward bound Air France flight at Palam Airport, New Delhi, on 22-4-1975. These goods were not mentioned in the relevant cargo manifest and no shipping bills or other relevant documents had been filed in respect of their shipment. In the follow-up action, 25 similar packages containing snake skins were seized from the cargo warehouse of M/s. Air France on 26-4-1975. Since the export of wild animal and snake skins is prohibited, these were seized and confiscated under the Customs Act, 1962, and a penalty of Rs. 10 lakhs imposed on M/s. Air France. Personal penalties were also imposed on five other persons found involved in the case.

(c) and (d). Information is being collected and will be laid on the table of the House.

Representation of ITDC Apprentices

2709. SHRI G. M. BANATWALLA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any representation has been received from or on behalf of I.T.D.C. apprentices in Delhi;

(b) if so, demands submitted; and

(c) Government's reaction and decisions thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) A representation dated 25-9-1980 has been received by the I.T.D.C. management from the I.T.D.C. Apprentices Action Committee.

(b) The following demands have been submitted to the Corporation:

(i) The stipend for Apprentices should be enhanced from Rs. 130 per month to Rs. 300 per month.

(ii) The Apprentices should be assured employment in ITDC after completion of their training;

(iii) The Apprentices should be given free all-route D.T.C. Passes by the Corporation.

(c) The matter is under consideration of the I.T.D.C. management.

राष्ट्रीय कपड़ा निगम की कोयम्बटूर शाखा के कर्मचारियों द्वारा विरोध प्रदर्शन और धरना

2710. श्री अशोक गहलोत : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय कपड़ा निगम की कोयम्बटूर शाखा के कर्मचारियों ने दिवाीजनल कार्यालय के सामने अपनी मांगों के सम्बन्ध में